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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.435/91

Date of Order: 22.2.1994

BETWEEN :

Pudia Veera Ismail

.. Applicant.

A N D

Managing Director,
Nuclear Fuel Complex,
Moulali, Hyderabad.

.. Respondents.

—
Counsel for the Applicant

.. Mr. K. Sudhakar Reddy

Counsel for the Respondents

.. Mr. N. V. Ramana

—
CORAM :

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

SSG

D.A. 435/91

Dt. of Decision : 22.2.94.

ORDER

0 As per Hon'ble Shri A.B. Gorthi, Member (Admn.) {

Mr. N.V. Ramana standing counsel for the respondents submits that the selection in the matter had been concluded already and hence the matter has become infructuous. Mr. K. Sudhakar Reddy who was present in the Court Yesterday when the matter came up, did not disputed the fact that the application has become infructuous.

2. The OA therefore dismissed as having become infructuous. No order as to costs.

T - U _____
(T. CHANDRASEKHARA REDDY)
MEMBER (JUDL.)

Ansug
(A.B. GORTHI)
MEMBER(ADMN.)

Dated : The 22nd February 94.
(Dictated in Open Court)

Ansug
15/3/94
Deputy Registrar (J) CC

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To
1. The Managing Director,
Nuclear Fuel Complex, Moulali, Hyderabad.
2. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT.Hyd.
3. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

pvm

Ansug
15/3/94